

(b) It has been reported that the employees of Samachar Bharati are currently being paid consolidated salaries, inclusive of Dearness allowance; conveyance and other allowances are paid extra, wherever applicable, and the total emolument's exceed the minimum prescribed by the Wage Board for working journalists. It has been also reported that the service rules, made recently and brought into effect retrospectively, provide for leave and other facilities on the lines of the Wage Board Award.

(c) It has been reported that the pay scales would be fixed after assessing the revenue of the current year, so that, if it goes beyond Rs. 5 lakhs, the agency can be placed in higher category and employees paid accordingly. The Labour Department of the Delhi Administration has requested the management in writing to implement the decision failing which legal action would be considered.]

PAYMENT OF SALARY TO THE EMPLOYEES OF SAMACHAR BHARATI NEWS AGENCY

1578. SHRI REWATI KANT SINHA:

SHRI R. N. JHA:

SHRI Z. A. AHMAD:

SHRI YELLA REDDY:

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that apart from the New Delhi Office of Samachar Bharati News Agency, the employees of the branch offices at Patna, Bombay, Bhopal and Indore have not been paid timely for the last one year; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA I

AZAD): (a) and (b) Information is being collected and will be laid on the Table of the House.

EQUAL PAY FOR EQUAL WORK FOR THE EMPLOYEES OF SAMACHAR BHARATI NEWS AGENCY

1579. SHRI G. BARBORA:

SHRI REWATI KANT SINHA : SHRI Z. A. AHMAD: SHRI M. V. BHADRAM: SHRI R. N. JHA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) what are the reasons for not applying the principle of 'equal pay for equal work' in respect of the employees of the Samachar Bharati News Agency in New Delhi;

(b) whether it is a fact that the employees working in its branch offices at Patna, Bombay, Bhopal, Indore, Madras etc. have not been paid their salaries for the last three months; and

(c) if so, what steps are proposed to be taken by Government to apply the principle of 'equal pay for equal work' and by when they propose to get the arrears of their salaries paid to them and what are the reasons for delay in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) to (c) The subject matter of the question falls in the State sphere. It has been reported that the employees in Gujarat State have not been paid salaries for the last three months, though no complaint was received by the State Government. The State Governments have now requested the management to make the payment immediately. Non-payment is stated to be due to non-receipt of payment orders. In Maharashtra (Bombay Office), the wages of employees for June 1969 was paid after a delay. The management have been advised to ensure payment on or before the 7th of each month, as per the Bombay Shops and Establishments Act, 1948 under which the Bombay office is registered.

EXHIBITION OF FILMS 'GANDHIJI'S DANDI MARCH, 1930'

1580. SHRI PRANAB KUMAR MOKHERJEE: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the Government of India have refused permission for the exhibition of 3 films on